

(2021) 06 PAT CK 0110

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 376 Of 2021

Siddharth Satyam

APPELLANT

Vs

State Of Bihar

RESPONDENT

Date of Decision : 22-06-2021

Acts Referred:

Citation : (2021) 06 PAT CK 0110

Hon'ble Judges : Sanjay Karol, CJ;S. Kumar, J

Bench : Division Bench

Advocate : Alka Verma, Prabhat Kumar Verma

Final Decision : Dismissed

Judgement

Petitioner has prayed for the following relief(s):

i. For a direction to the respondents to not to deploy the doctors posted in various medical colleges and hospitals, different hospitals, different

public health centres etc in election duty as patrolling Magistrate for conducting the forth coming state in Bihar as per the directions enclosed in para

3.32 of the handbook of election officer issued by Election commission of India ,New Delhi and as per the directions enclosed in memo no.

464/Inst/2005/PLN-1 dated 13.04.2005 issued by the Election Commission of India under the signature of Under Secretary to the Election Commission

of India whereby it has been specifically stated that no medical practioners (Doctors) shall be drafted for election duty at any point of time.

ii. For a direction to the Chief Election Officer, Bihar to act in consonance with the provisions of para 3.32 of the handbook of election officers issued

by the Election Commission of India ,New Delhi and in consonance with the direction of Chief election Commissioner as enclose din letter no.

464/Inst/2005/PLN-1 dated 13.04.2005 and 464/Inst/2008/EPS dated 26.12.2008 and abide by the decision of the commission which has decided that medical practioners (doctors) will not be requisitioned for deployment of election duty and further, issue a fresh notification exempting the medical practioners (Govt. Doctors) of all districts of Bihar from election duty.

iii. For any other relief/reliefs as the Honâ??ble Court may deem fit in the facts and circumstances of the case.â??

Learned counsel for the petitioner, under instructions from the petitioner, seeks permission to withdraw the petition for the same having become infructuous.

Permission granted.

The present petition stands dismissed as withdrawn.

Interlocutory Application(s), if any, shall sand disposed of.